

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:505  
ANSWERED ON:03.12.2004  
AMENDING RCMC  
Nambadan Shri Lonappan

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether Government has taken any steps to amend the existing Registration-cum-Membership Certificate (RCMC) to enable the Apparel Export Promotion Council (AEPC) to recover the dues of BG/EMD forfeiture and maintain the statistical data of garment exports, as mooted in the new Foreign Trade Policy;

(b) if so, the details thereto; and

(c) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI E.V.K.S. ELANGO VAN)

(a) to (c) : No amendments have been carried out in the new Foreign Trade Policy regarding the Registration cum-Membership Certificate (RCMC) to be obtained from Export Promotion Councils. Foreign Trade Policy has a well defined mechanism to enforce the forfeiture of Bank Guarantee in case of defaults by the exporters. Moreover, RCMC has never been used as a tool to collect statistical data. Compilation of such data is being done by Directorate General of Commercial Intelligence & Statistics.